

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 698
ANSWERED ON 29/07/2024

NAME CHANGE NOTIFICATION IN GAZETTE OF INDIA

698. SHRI SAKET GOKHALE:

Will the Minister of Housing and Urban Affairs be pleased to state:

(a) whether a change was notified in the guidelines issued by Controller of Publications under the Ministry of Housing & Urban Affairs regarding the required procedure for publishing a notification in the Gazette of India for married women who wish to officially change their surname and revert to their maiden name, in this context; and

(b) the grounds for introducing the revised requirement of NOC from the husband that he has no objection if the woman wishes to use her maiden surname?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)

(a) & (b) The Department of Publication had comprehensively revised the guidelines in 2014 for simplifying the procedure for processing of applications, including change of name, for notification in Gazette of India. Clarifications as per need, including requirements for reverting to maiden surname, have been issued from time to time through web-link on the official website of the Department for information and convenience of general public.

Change in name involves change in identity of a person, which requires close scrutiny to minimize or avoid any possible misuse or litigation and to maintain the sanctity of gazette notifications. Minimum essential requirements have therefore been kept for processing the change of name applications. The requirement of no objection from husband for reverting to maiden surname has been specified for notifying the spouse to ascertain objections or legal consequences on account of any dispute or court decree etc. before notifying the change of name in the Gazette of India.
